

No.12(I)/2004-D(AG).Pt.II
GOVERNMENT OF INDIA
Ministry of Defence

New Delhi the 26th September, 2008

To

The Chief of Army Staff,
The Chief of Naval Staff,
The Chief of Air Staff,

Subject- Permanent Commission to SSC Women Officers

I am directed to convey the sanction of the President to offer Permanent Commission prospectively to Short Service Commission (Women) Officers to be inducted in Judge Advocate General (JAG) Department and Army Education Corps (AEC) of Army and their corresponding Branch/Cadre in Navy and Air Force, Accounts Branch of the Air Force and Naval Constructor of the Navy in addition to current provisions for grant of PC to SSC (Men) Officers.

2. Suitable administrative instructions in this regard will be issued by respective Service HQs.
3. This issues with the concurrence of MoD (Fin) vide their UO No. 552/AG/PA dated 26.9.2008.

Sd/-
(S.C. Barmma)
Director (AG)

Copy to: As per Standard Distribution

Military farms working in collaborations with ICAR

4548. SHRI JOY ABRAHAM: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Military Farms in different agro-climatic conditions in the country are made available to Indian Council of Agricultural Research (ICAR) for development of a national milk breed for cow;

(b) if so, the State-wise names and location of Military Farms collaborating with ICAR, and the total number of animals in the said Military Farms; and

(c) whether there is any proposal to close down the Military Farms which may put the entire project and the animal wealth in jeopardy?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No, Sir, only 30 acres of land under Military Farm Meerut (Uttar Pradesh) has been made available to Indian Council of Agricultural Research (ICAR) for development of national milk breed for cow.

Military Farms at Meerut, Pimpri, Bangdubi, Ambala, Lucknow and Jammu having a total of 27 bulls are rearing bulls for transfer to Bull Rearing Unit of ICAR.

Data is also provided to ICAR, for analysis by Jhansi, Secunderabad, Guwahati, Pathankot, Jalandhar, Bareilly and Jabalpur Military Farms.

Proposal to close down Military Farms is under examination.

Registration of births and deaths in the country

4549. DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the statistics of birth/death registrations in the country, State-wise;
- (b) whether failure to issue a birth certificate to a newborn is a negation of UN convention on the Rights of the Child; and
- (c) if so, the steps being taken to ensure 100 per cent registration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) Sir, A statement showing State-wise level of registration for the year 2008 is given in Statement (*See below*).

(b) Yes Sir; it is a negation of UN convention on the Right of the Child. India is a signatory of the UN convention on the Child Rights, 1989 and has the obligation to ensure registration of every birth. Concrete efforts are accordingly being taken to ensure the delivery of birth certificate immediately after registration.

(c) In India the registration of births and deaths is carried out under provisions of the Registration of Birth and Death (RBD) Act, 1969 and Registrar General, India is entrusted with the responsibilities of co-ordinating and unifying the activities of the Chief Registrar of Births and Deaths. Chief Registrar of Births